

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH

Service Tax Appeal No. 90004 of 2014

(Arising out of Order-in-Original No. 19/ST/2014/C dated 19.09.2014
passed by the Commissioner of Central Excise & Customs, Nagpur)

M/s. M P Associate Contrators Pvt Ltd	Appellant
Flat no.401, Plot no. 124, Pancham Villa,	
Mahalaxmi House Soc., Manish Ngr,	
Nagpur	

Vs.

Commissioner of Central Excise, Nagpur	Respondent
Telangkhedi Road, Civil Lines,	
Post Box no. 81,	
Nagpur	

APPEARANCE:

None for the appellant
Shri Dharmendra Singh, Supdt. (AR) for the respondent

CORAM: **Hon’ble Mr C J Mathew, Member (Technical)**
 Hon’ble Mr Ajay Sharma, Member (Judicial)

FINAL ORDER No: A/87216 / 2019

DATE OF HEARING : 23.10.2019
DATE OF DECISION : 23.10.2019

Per: Corum

This appeal has been filed by M/s M P Associate Contractor
Pvt Ltd against order-in-original no. 19/ST/2014/C dated 19th

September, 2014 of Commissioner of Central Excise & Customs, Nagpur.

2. None appeared for appellant. A letter has been filed with the Registry informing that the appellant has sought coverage under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 for which an application has been filed with the competent authority and certificate no. SVLDRS-4 no L151019SV400056 has been issued to the appellant under section 127 of the Finance Act, 2019.

3. In view of the above, and in accordance with section 127(6) of Finance Act, 2019, appeal before the Tribunal ceases to exist. Accordingly, appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in open Court)

(C J Mathew)
Member (Technical)

(Ajay Sharma)
Member (Judicial)